

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
MA 610/2017 in CP 1052/I&BP/2017

Under Section 12(2) of IBC, 2016

In the matter of

Futuristic Offshore Services and Chemical Ltd

Through Interim Resolution Professional

... Corporate Debtor/Applicant

Order delivered on 01.12.2017

Coram: Hon'ble B.S.V. Prakash Kumar, Member (J)
Hon'ble V. Nallasenapathy, Member (T)

For the Petitioner: None

For the Respondent: None

For the Intervener : Ms. Shruti Sardesai, Counsel for Resolution Professional
Ms. Jayshree Dasgupta.

Per B. S. V. Prakash Kumar, Member (Judicial)

ORDER

Oral Order dictated in the open court on 30.11.2017

On the application moved by the Insolvency Resolution Professional stating that Committee of Creditors passed a resolution seeking extension of CIRP period for another 90 days which is to expire on 3.12.2017 in the meeting held on 17.11.2017, on the ground that delay has occurred in receiving the Valuation Report from the Valuer, the CIRP period is hereby extended for more 90 days, as envisaged in Section 12(2) of the Insolvency and Bankruptcy Code, 2016 from 3.12.2017.

Accordingly, the MA No.610/2017 is hereby allowed.

Sd/-

V. NALLASENAPATHY
Member(Technical)

Sd/-

B. S. V. PRAKASH KUMAR
Member (Judicial)